

No. 658 on 16th April, 1975, it was stated:—

"SHRI I. K. GUJRAL: For Class II promotions UPSC representative as a matter of rule was not associated but the DPC which was constituted internally associated somebody from outside. For Class I promotions UPSC Member is associated".

2. On verification, it has been found that the DPC for this post which is constituted internally, and is for a Class II post does not consist of an outsider but only of the officials of the Department. To that extent, the reply to the supplementary stands corrected.

Reasons for delay: This correction could not be communicated to the House earlier as, when the error in reply came to our notice, the Lok Sabha Session had already come to an end.

11.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 30th July, 1975, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

"That this House resolves that the term of office of the present Members of the Rajya Sabha, serving on the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, be extended upto the last day of next session of Lok Sabha."

11.00 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTIETH, SEVENTY-FIRST AND SEVENTY-SECOND REPORTS

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the following Reports of the Committee on Public Undertakings:—

(1) Seventieth Report on Action Taken by Government on the